

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

O.A. No. 146 of 2025

In the matter of:

Anand Bhushan

Versus

..... **Applicant**

Union of India & Ors

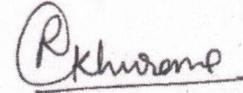
..... **Respondents**

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Date: 10.02.2026

Filed By:



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In the matter of:

Anand Bhushan Applicant
Versus
Union of India & Ors Respondents

REPLY ON BEHALF OF RESPONDENT No. 2 TO 6 BY
VIJENDER SINGH, IFS, DEPUTY CONSERVATOR OF FOREST,
MAHENDERGARH

MOST RESPECTFULLY SHOWETH:

PRELIMINARY SUBMISSIONS: -

Point wise reply of brief facts submitted by applicant: -

1. That para no. 1 of the petition is denied for want of knowledge. Petitioner be put to the strict proof of the same.
2. That para no. 2 to 5 of the petition are matter of record, needs no reply.
3. That para no. 6 of the petition is wrong, hence denied except those are matter of record.
4. That para no. 7 to 9 of the petition is matter of record, needs no reply.
5. That in reply to para no. 10 of the petition, it is submitted that photographs showing stacking of construction material are of temporary stacking of tin sheds and waste material which has been removed from the site. The field staff has

also been directed to check any illegal activity in future. The photographs of cutting of trees as alleged by the applicant are of local shepherds of village using the lopping material for feeding their herds. The lopping of trees shown in other photographs is done by local community for fuel wood. The field staff is also directed to take action against any felling and lopping in the area.

6. That para no. 11 of the petition is wrong and hence denied. The images shown are comparison of google earth images of month May, 2024 and Nov, 2022. Accordingly, green cover is visible in picture of November, 2022, as it is image of area just after the monsoon seasons and the other picture is of May month which is a dry month of summer season which is showing less green cover.
7. That para no. 12 of the petition is wrong hence denied. The Field Staff has been directed to check any illegal activity in said area.
8. That in reply to para no. 13 of the petition, it is submitted that No construction activity will be allowed without prior permission of Government of India in this regard.
9. That para no. 14 of the petition is wrong hence denied. It is incorrect that the vegetation in the plantation area has been greatly damaged. It is incorrect that any fresh construction activities are still allowed in the Aravali Plantation area. The construction material which was temporarily stacked in the said area has been removed.



10. That para no. 15 of the petition is incorrect hence denied. It is stated that Forest Guard (Beat Incharge), Forester Incharge of the block are regularly monitoring and patrolling the area in question and if any illegal activity will found then needful step as per rules of the department will be taken.
11. That in reply to para no. 16 of the petition, it is stated that the ownership of the area is still lies with the concerned Gram Panchayat and Panchayat is responsible to demarcate their area at their own. The area is not fenced as to allow the free movement of wild animals in the area.
12. That para no. 17 of the petition is wrong. The present applicant is habitual of filing the false application as well as petition with vested interests as he himself claimed he is owner of 20 acres of land adjoining the area under question.

In View of the submissions made herein above, present reply may kindly be taken on record.

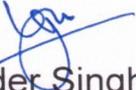
Date: 10.02.2026
Place: Mahendergarh


(Vijender Singh, IFS)
Deputy Conservator of Forest,
Mahendergarh,
(for Respondent No.2 to 6)

VERIFICATION

Verified that the contents of para no1 to 13l of the reply are true and correct to the best of my knowledge and information derived from the official record. Nothing material has been concealed therein.

Date: 10.02.2026
Place: Mahendergarh


(Vijender Singh, IFS)
Deputy Conservator of Forest,
Mahendergarh,
(for Respondent No.2 to 6)

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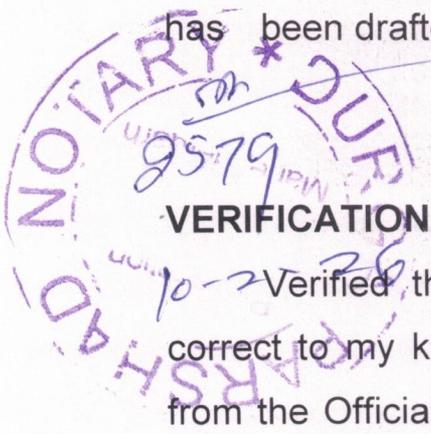
..... Respondents

AFFIDAVIT

I, Vijender Singh, IFS, Deputy Conservator of Forest, Mahendergarh do hereby solemnly affirm and state as under:

- 1. That I have been authorized representative of the Respondent No.2 to 6 in present case. I am well conversant with the facts and circumstances of the case therefore, I am competent to swear this affidavit.
- 2. That I have read the contents of accompanying reply which has been drafted under my instructions.

DEPONENT



VERIFICATION

Verified that the contents of above affidavit are true and correct to my knowledge and on the basis of information derived from the Official record which I believe to be true and no material fact has been concealed therein.

10-2-2026

ATTESTED
D.P. SHARMA Advocate
Notary Public (Govt. of India)
Mahendergarh 123029

DEPONENT

10-2-26

ATTESTED
D.P. SHARMA Advocate
Notary Public (Govt. of India)
Mahendergarh 123029